

be examined to study their relevance to the fixation of seniority of DANI Civil Service officers.

Development Schemes for SC/ST

5150. SHRI B.V. DESAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Centre's development schemes for the Scheduled Castes and Scheduled Tribes are running into rough weather because of inadequate response from the State Governments;

(b) if so, whether it is also a fact that some of the bigger States have been worst defaulters;

(c) the measures being taken by Government to see that the States fully implement the development schemes for Scheduled Castes and Scheduled Tribes; and

(d) the State which have not fully implemented the Schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) (a) No. Sir.

(b) Does not arise.

(c) and (d) Government of India have been emphasising upon the States the importance of effective implementation of the Special Component Plans for the Scheduled Castes and Tribal Sub-Plans. This is being done through communications, through discussions in the Planning Commission with which Ministry of Home Affairs is associated and through visits to States. The implementation of the Special Component Plans and the Tribal Sub-Plans was also an item in the agenda for the meeting of Planning Ministers' taken by the Deputy Chairman, Planning Commission in April, 1981; it was also discussed at the Conference of the Chief Secretaries held in July 1981 in which there was full recognition of the need for the proper implementation and monitoring of all these programmes. The accelerated development of Scheduled Castes and Scheduled Tribes has also been included in the new 20-Point

Programme which is being closely monitored by the States.

Inspectors of Delhi Police working as SHO's.

5151. SHRI BANWARI LAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many inspectors of Delhi Police have been working as Station House Officers for the last 10 to 15 years;

(b) whether every Inspector is given a change to work as Station House Officer; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH) : (a) None.

(b) and (c) As far as possible, every Inspector in Delhi Police is rotated to various Branches of Delhi Police including the Police Stations.

Scheduled Castes/Scheduled Tribes S.H.O. in Delhi Police

5152. SHRI BANWARI LAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Police Stations in each district of Union Territory of Delhi;

(b) the criteria of posting of Inspectors as Station House Officers in Delhi Police; and

(c) how many Scheduled Castes and Scheduled Tribes Inspectors are posted as Station House Officers in each district in Delhi at present ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR)

(a) : District	No. of P.S.
1. North District	15
2. Central District	10
3. South District	14
4. East District	9
5. West District	9

6. New Delhi District	6
7. Crime & Railways	2
8. Delhi Airport.	1
Total :	66

(b) As far as possible, every Inspector in Delhi Police is rotated to various Branches of Delhi Police, including Police Stations. Selection of officers for the post of SHO is made on the basis of their performance and experience.

(c) There are 3 Inspectors belonging to Scheduled Castes, who are presently working as Station House Officers and one is working as Additional Station House Officer. No Scheduled Tribe Inspector is at present posted as SHO/Additional SHO.

Central Detective training to Inspectors/ Sub-Inspectors of Delhi Police

5153. SHRI BANWARI LAL: Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many Inspectors/Sub-Inspectors of Delhi Police have been given Central Detective Training :

(b) whether there are any instructions from Ministry of Home Affairs that CDTS trained officers should be posted in Police Stations as well as for investigation work;

(c) if so, whether the Delhi Police has been following these instructions in toto; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) 48 Inspectors and 67 Sub-Inspectors have undergone Central Detective Training from January, 1977 to 30th June, 1982.

(b) to (d) No such instructions have been issued. However, it is desirable that the services of police personnel are utilised on jobs for which they have received specialised training and this is kept in view while making postings to Districts/Units.

Disparity in the Payment of Bonus Between E.S.I.C. and E.P.F.O. Employers

5154. SHRI N.E. HORO : Will the Minister of LABOUR be pleased to state :

(a) whether it a fact that the Employees Provident Fund Organisation and the Employees State Insurance Corporation are two sister Organisations under the control of Government;

(b) whether it is also a fact that benefits extended to the employees of one organisation are given to the employees of the other organisation also;

(c) whether it is also a fact that in the case of payment of Bonus the above policy has not been applied as the employees of the Employees State Insurance Corporation have been paid bonus equivalent to 23 days wages whereas the employees of the Employees Provident Fund Organisation were paid bonus for ten days only;

(d) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): The Employees Provident Fund Authorities have stated as follows : (a) Yes Sir.

(b) No, Sir. Benefits sanctioned for the employees of one organisation are not automatically extended to the employees of the other organisations.

(c) and (d) The employees of the Employees State Insurance Corporation have been paid Bonus on the basis of a Productivity Linked Bonus Scheme formulated by the National Productivity Council and approved by the Corporation. The National Productivity Council is currently formulating a Productivity Linked Bonus Scheme for the employees of the Employees Provident Fund Organisation also. Pending finalisation of the Scheme, the employees of the Employees Provident Fund Organisation were paid 10 days wages for the year 1980-81 on ad-hoc basis.